

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. Revision No.732 of 2020**

Bishwajeet Murmu ..... **Petitioner**

**Versus**

1. The State of Jharkhand  
2. Nelicent Kisku ..... **Opp. Parties**

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Petitioner : None  
For the State : Ms. Ruby Pandey, A.P.P

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The matter was taken up through Video Conferencing. Learned counsel for the party(s) had no objection with it and submitted that the audio and video qualities are good.

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**05/Dated: 09<sup>th</sup> September, 2021**

1. On repeated calls, nobody appears on behalf of the petitioner.
2. Learned A.P.P is present.
3. By way of last chance, three weeks' time is granted to the learned counsel for the petitioner for filing the surrender certificate and also to remove other defects, as pointed out by the office.
4. The court below is directed to take all coercive steps for apprehension of the revisionist and commit him to jail for serving the sentence, if he does not surrender within three weeks.

**(Rajesh Kumar, J.)**

Chandan/-